

**CUSTOMS EXCISE & SERVICE TAX APPELLEATE
TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. 1**

SERVICE TAX APPEAL NO. 52462 OF 2016

[Arising out of Order-in-Original No. 40/PC/ST/BPL-ST/2016 dated 29.04.2016 passed by the Commissioner, Customs central Excise and Service Tax, Bhopal]

**ESTATE OFFICER DIVISION V MP HOUSING
AND INFRASTRUCTURE DEVELOPMENT BOARD**

Appellant

(Erstwhile Madhya Pradesh Housing Board)
Ayodhya Nagar, Bhopal

Vs.

**PRINCIPAL COMMISSIONER, CUSTOMS,
CENTRAL EXCISE AND SERVICE TAX-BHOPAL I**

Respondent

48, Administrative Area, Arera Hills
Bhopal

Appearance:

Present for the Appellant : None

Present for the Respondent: Dr. Radhe Tallo, Authorised
Representative

CORAM:

**HON'BLE MR JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR P. V SUBBA RAO, MEMBER(TECHNICAL)**

FINAL ORDER NO. 51193/2022

Date of Hearing/Decision : 13/12/2022

JUSTICE DILIP GUPTA:

A certificate in Form-4 has been issued to the appellant regarding full and final settlement of tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V SUBBA RAO)
MEMBER(TECHNICAL)**